

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41039/2022

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court Of Judicature At Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.15433/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.15429/2023-EXEMPTION FROM FILING O.T. and IA No.15425/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 03-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Brijinder Singh Chahar, Sr. Adv.
Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sanjay Gupta, Adv.
Dr. Amardeep Gaur, Adv.
Mr. Akash Choudhary, Adv.
M/S. V. Maheshwari & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

In the meantime, there shall be stay of further proceedings,
until further orders.

(VIRENDER SINGH)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS